

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) Nos. 616-617 of 2020

In the matter of:

Mr. T.S.N. Raja,
R.P. of M/s. VBC Industries Ltd. **....Appellant**
Vs.
C. Srinivasa Reddy & Ors. **...Respondents**

Present:

Appellant: **Mr. Ankur Khandelwal, Mr. Himanshu Handa,**
Advocates.
Respondents: **Mr. Mithun Shashank and Mr. Rajshekar Salvaji,**
Advocates.

ORDER

(Through Virtual Mode)

24.11.2020: Appellant has filed his written submissions but not rejoinder to the reply-affidavit filed by Respondent No.1. Mr. Rajshekar Salvaji, learned counsel for the Respondent No.1 submits that the other Respondents having secured their claims, do not intend to file their reply-affidavit. Learned counsel for the Appellant intends to and prays for a brief adjournment to enable him to file rejoinder. Let the same be filed within three weeks. Respondents may also file their written submissions not exceeding three pages within the same period.

List the appeal on 20th January, 2021.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

AR/g